

(c) what use the India House has made until now of this Library to propagate India's culture, science, art and philosophy in England ?

**THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI) :** (a) Attention of the Member is invited to my reply to the starred question No. 83 asked by Shri Raj Kanwar in the Parliament of India on the 9th August 1951. There has since been no further development in the matter.

(b) and (c) The information is being collected.

Sir, if the Chair permits I would read the answer originally given. The question was : What is the latest stage of negotiations regarding transfer of the India Office Library to India ? The answer was : Three parties, namely, India, Pakistan and the U. K. would have to agree before a final decision can be taken about the future of the India Office Library. In view of the present pre-occupation of these countries with other problems, it is considered that an appropriate time for discussion among them has not yet arrived. Discussions will be held as soon as the situation improves.

**SHRI P. C. BHANJ DEO :** After Independence is it still necessary for students to obtain the sanction of the British Parliament for access to those secret documents of historical value as was the custom in the days of British Imperialism ?

**SHRI T. T. KRISHNAMACHARI :** In answer to part (d), Sir, it was said that the information is being collected. The Minister does not have the information that the hon. Member wanted. That is the position.

**SHRI TAJAMUL HUSAIN :** Who is in possession of the Library now ? Pakistan, India or the British Government ?

**MR. CHAIRMAN :** The British Government.

#### MILITARY PENSION FOR A.O.C. OFFICERS

**\*88. SHRIMATI VIOLET ALVA :** Will the Minister for DEFENCE be pleased to state whether the Departmental Emergency Commissioned Officers of the Army Ordnance Corps who were originally storekeepers (MT) and Junior Commissioned Officers prior to obtaining Emergency Commissions are entitled to military pensions on attaining the age of 55 years ; if not what are the reasons therefor ?

**THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) :** No, the terms under which the personnel in question were granted emergency commissions made it clear that those who retained a lien on their civil appointments and counted their combatant service for pension under civil rules would not be eligible for military rates of pension.

**SHRIMATI VIOLET ALVA :** If they voluntarily forego their lien on their civil appointments, would they be entitled to short service gratuities ?

**SHRI N. GOPALASWAMI :** No.

#### CENTRAL COMMITTEE ON CANTONMENTS

**\*89. DR. R. P. DUBE :** Will the Minister for DEFENCE be pleased to state :

(a) whether the Central Committee on Cantonments visited any of the Cantonments in India before submitting its report, if so, which of the Cantonments were visited by the Committee ;

(b) whether the problems of all Cantonments, particularly the land problem, are alike ; if not, what are the points of difference ; and

(c) what recommendations have been made by the Central Committee in its report ?

**THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) :** (a) No, but the conditions in each Cantonment were examined by Subordinate Primary Committees, composed of local personnel.

(b) The problems of Cantonments are similar except for minor differences such as the existence of small areas of privately owned lands in some Cantonments or the size of the bazar.

(c) A copy of the report of the Central Committee on Cantonments containing the recommendations is placed on the Table of the House. [Placed in Library, see No. P-21/52.]

SHRIMATI LAKSHMI MENON : What is the composition, official and non-official membership ?

SHRI N. GOPALASWAMI : The Committee that reported ?

MR. CHAIRMAN : The Central Committee on Cantonments.

SHRI N. GOPALASWAMI :

Shri S. K. Patil, Chairman.

Shri R. K. Ramadhyani, I.C.S., Joint Secretary, Ministry of Defence.

Shri Hargovind Pant, representative of U. P. Government.

Lt.-Gen. K. S. Master, Director, Armed Forces Medical Services.

Major-General S. B. S. Chimini, Q.M.G.

Shri L. T. Gholap, I.C.S. representative of Bombay Government.

Shri A. L. Fletcher, representative of Punjab Government.

Sardar Rachpal Singh, Director, Military Lands and Cantonments, Ministry of Defence.

Lt.-Gen. K. S. Master, on retirement, was relieved by Lt.-Gen. D. R. Thapar.

SHRIMATI LAKSHMI MENON : Who are the non-official members who served on the Committee ?

SHRI N. GOPALASWAMI : I have placed the report of the Committee on the Table of the House.

DR. R. P. DUBE : Did this Committee visit any Cantonments and take evidence there ?

SHRI N. GOPALASWAMI : I think they visited a few places. At least they visited one place, Kirkee.

DR. R. P. DUBE : Were the residents of the Cantonments put any questions and were the opinions of these people considered ? How was the report drafted ?

SHRI N. GOPALASWAMI : I think that question should be put to the Committee.

#### FUNCTIONS AND POWERS OF THE BAZAR COMMITTEE OF A CANTONMENT

\*90. DR. R. P. DUBE : Will the Minister for DEFENCE be pleased to state :

(a) what are the functions and powers of the Bazar Committee of a Cantonment ;

(b) whether it is a fact that the decisions of the Bazar Committee are subject to confirmation by the Cantonment Board and final approval by the Command ;

(c) whether Government propose to make the Bazar Committees completely autonomous in their powers and functions ; and

(d) if so, what steps are being taken in the matter ?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) : (a) The Bazar Committee is appointed for the Administration of the Bazar area notified under sec. 43-A of the Cantonments Act and it normally deals with matters such as building applications, trade licences, roads, hospitals, schools, libraries, etc., in the Bazar area and such other matters as are assigned to it by the Cantonment Board.

(b) The decisions of the Bazar Committee are subject to confirmation by the Board of which the Committee is a part. There is no question of "final approval by the Command"